

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH PATNA

Order Sheet

CA - 162/99
(C.A. 56/96)

CC.P.A.

Application No. 37 1998

Applicant (s) Circle Secretary, all India Telecom Emplo & others Respondent (s) Shri A. Kumar, Chairma & others

Advocate for Applicant (s) Shri N. P. Sinha Advocate for Respondent (s)

Note of Registry

Orders of the Tribunal

1/30.12.1998

Shri N. P. Sinha, counsel for the applicant.

Heard the learned counsel for the applicant. He states that the order of this Tribunal dated 27.5.1998 in C.A. 56/96 (Annexure-P/3) has not yet been complied with by the concerned respondents in spite of the fact that he has communicated the decision of this Tribunal vide letter dt. 12.6.1998 (Annexure-B/4). There is nothing on record to show whether the said order of the Tribunal has been complied with or not.

Issue notices to the respondent, the alleged contemner No.1 to file his show-cause reply as to why contempt proceeding be not drawn up against him for not complying with the order of this Tribunal dt. 27.5.1998 in C.A. 56/96. His reply may be filed within six weeks. Rejoinder, if any, may be filed within two weeks thereafter. Requisites to be filed within a week. List it for hearing on 12.3.1999.

(Lakshman Jha)
Member (J)

(L. R. K. Prasad)
Member (A)

Shri N. P. Sinha, counsel for the applicant.

Shri V. M. K. Sinha, Sr. Standing Counsel for the respondents.

Heard the learned counsel for the applicant. He states that the notice may also be issued to the respondent No. 2, who is also concerned in the matter.

We have considered the matter. Issue notice for reply to Respondent No. 2, i.e. Shri Moti Lal, Dy. General Manager, Telecom, Dhanbad. He may file his reply within six weeks. Rejoinder, if any, may be filed within two weeks thereafter. Requisites to be filed within a week. List it for hearing on 31.5.1999.

P.T.O.

Notices issued
on 4-1-99

SIP/1999

29/12/98
SIP/1999

Notices issued
on 4-1-99

Requisite filed
on 17/3/99 with
Stamp of Rs 3/-

Notices issued
on 19.3.99
Cont. 2
Duy

Show-cause reply has not yet been filed
by the alleged contemner No.1. The same may be
filed within four weeks.

MPS.

(L. Lakshman Jha)
Member (J)

(L. R. K. Prasad)
Member (A)

3./ 31.5.99.

Shri N.P.Sinha, the counsel for the applicant.

On the request made by Sr. Standing Counsel
list it on 29.6.99 for hearing on contempt. In the
mean while, the respondents may file show cause reply.

/CBS/

(L. HMINGLIANA)
MEMBER (A)

(S. NARAYAN)
VICE- CHAIRMAN

4./ 29.6.99. D.B. is not available today. List it on
19.7.99 for hearing on contempt.

/CBS/

(S. NARAYAN)
VICE- CHAIRMAN

5/19.7.1999

Shri I.D. Prasad, counsel for the applicant.
Shri V. M. K. Sinha, Sr.S.C. for the respondents.

Show cause filed
on 29.7.99.

The learned Sr. Standing Counsel for
the respondents states that show-cause reply
is likely to be filed on behalf of the contemner
no.1 as also contemner no.2 within a couple of
days. On the request, list it for hearing on
contempt on 4.8.1999. In the meanwhile, the
respondents may file their reply.

MPS.

(L. Hmingliana)
Member (A)

(Lakshman Jha)
Member (J)

M. Topno
3.6.99

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA.

Registration No. CCPA - 37 of 1998

(Arising out of order dt. 27.5.98 passed in OA 56/96)

Circle Secretary, Telecom Employees Union Line Staff
and Or G. 'D' Bihar Circle Branch and others.

Vs.

Shri A. Kumar, Chairman, Telecom Board, Government of
India, New Delhi and other.

6./ 4.8.99.

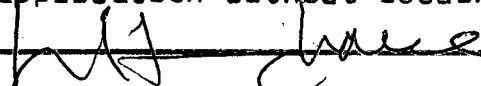
Shri N.P. Sinha, the counsel for the applicant.

Shri V.M.K. Sinha, Sr. Standing Counsel for respondent

This petition for contempt has been filed so as to initiate a proceedings against the so-called contemners for alleged deliberate violation of order dated 27.5.98 of this Tribunal passed in OA 56/96. Show cause reply has been filed on behalf of the alleged contemners.

2. Heard learned counsel appearing on either side and also perused the record. We find on record that pursuant to the order dated 27.5.98 of this Tribunal, referred to above, the respondents did consider the representation filed by the applicants and passed order exercising discretion of their own. Therefore, no question arises of deliberate disobedience of the order in question. We would, therefore, prefer to accept the ~~so~~ show cause reply, and accordingly, after accepting the show cause reply, we dispose of the application without issuing any rule for contempt.

/CBS/


(L. HMINGLIANA)

MEMBER (A)


(S. NARAYAN)

VICE-CHAIRMAN